

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21634/2023

(Arising out of impugned final judgment and order dated 17-08-2023 in WPC No. 1970/2011 passed by the High Court of Delhi at New Delhi)

VIJAY KUMAR SHARMA

Petitioner(s)

VERSUS

NATIONAL COMMISSION FOR MINORITY EDUCATIONAL  
INSTITUTIONS & ORS.

Respondent(s)

( IA No.198673/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.198675/2023-DELETING THE NAME OF  
PETITIONER/RESPONDENT )

Date : 09-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Jayant Mehta, Sr. Adv.  
Mr. Akash Vajpai, AOR  
Mr. Prabhat Kaushik, Adv.  
Mr. Nachiketa Joshi, Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Santosh Kumar, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Learned Senior Advocate appearing on behalf of the petitioner  
seeks permission to withdraw the present special leave petition.

In view of the statement made, the special leave petition is  
is dismissed as withdrawn.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR